

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTH ZONE)

CHENNAI

O.A. No. 221 of 2015 (SZ)

Isanaka Vedavathi

... Applicant

Versus

Union of India
And others

... Respondents

**INDEX OF ADDITIONAL TYPED SET OF DOCUMENTS FILED BY THE
FIFTH RESPONDENT**

Sl. No	Date	Description	Pg No.
1.	23.09.2021	Directions issued by APPCB to Unit 1.	1
2.	12.10.2021	Reply issued by 5 th Respondent to APPCB.	4

Dated at Chennai this the 28th day of November, 2021.



Counsel for 5th Respondent



1
ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone:0866-2463200.
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

Order No. 149/APP/PCB/UH-II/TF/NLR/2018-

Date: 23.09.2021.

DIRECTIONS

Sub: PCB - HO – UH-II – TF - M/s. Adani Wilmar Limited (Unit –I), (formerly M/s. Krishnapatnam Oils & Fats Pvt. Ltd.), Sy.No.292,317, Pantapalem (V) (Epur 1B), Muthukur (M), SPS Nellore District – The Hon'ble NGT (SZ), Chennai order dated 11.08.2021 in O.A. No.221 of 2015 - Non-compliance of Board directions - Legal hearing held on 07.09.2021 – Directions – Issued – Reg.

- Ref:**
1. CFO order issued to the industry on 19.03.2016.
 2. O.A.No. 221 of 2015 filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai.
 3. Order No.149/APP/PCB/UH-II/TF/NLR/2020-1813 dt.17.01.2020.
 4. The Hon'ble NGT order dated 16.03.2020 in O.A. No.221 of 2015.
 5. Order No. 149/APP/PCB/UH-II/TF/NLR/2019, Date:28.09.2020.
 6. Joint committee inspection on 13.10.2020 & 14.10.2020 and committee report dated 01.12.2020.
 7. The Hon'ble NGT order dated 07.01.2021 in O.A. No.221 of 2015.
 8. Joint committee inspection on 29.07.2021 & 30.07.2021 and committee report dated 10.08.2021.
 9. The Hon'ble NGT order dated 11.08.2021 in O.A. No.221 of 2015.
 10. External Advisory Committee (Task Force) Meeting held on 07.09.2021.

* * *

WHEREAS you are operating an edible oil refinery unit in the name & style of M/s. Adani Wilmar Limited (formerly M/s. Krishnapatnam Oils & Fats Pvt. Ltd.) at Sy. No.292, 317, Pantapalem (V) (Epur 1B), Muthukur (M), SPS Nellore District.

WHEREAS the Board vide reference 1st cited, issued consent for operation to the industry on 19.03.2016 for a period upto 30.03.2021 to produce Refined Vegetable Oils (Physical)- 600 Tons/day, Interestified Vegetable fats - 100 Tons/day, etc.

WHEREAS vide reference 2nd cited, an application was filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai against Pollution problems caused by the above edible oil industries (Sl.No.1 to 7) vide O.A.No.221 of 2015. The Board is reviewing the industries and issuing directions time to time.

WHEREAS the Board vide reference 3rd cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions on 17.01.2020.

WHEREAS vide reference 4th cited, the Hon'ble NGT, SZ, Chennai vide order dt. 16.03.2020 in O.A. No. 221 of 2015 has appointed a joint committee to inspect the edible oil industries located near Krishnapatnam area, SPSR Nellore district and directed to submit a factual report.

WHEREAS the Board vide reference 5th cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions dated 28.09.2020.

WHEREAS vide reference 6th cited, the joint committee inspected the Edible Oil Industries on 13.10.2020 & 14.10.2020 and submitted report to the Hon'ble National Green Tribunal on 01.12.2020.

WHEREAS vide reference 7th cited, the Hon'ble NGT vide order dated 07.01.2021 directed the A.P. Pollution Control Board to serve the copy of the report to the respondents so that they can file their objections, if any, to the NGT.

m/s

WHEREAS the M/s. Adani Wilmar Limited (Formerly M/s. Krishnapatnam Oils & Fats Pvt. Ltd.), Sy.No. 292, 317, Pantapalem (V), Muthukuru (M), SPSR Nellore District submitted their objections on joint committee report.

WHEREAS vide reference 8th cited, the committee again inspected the edible oil industry on 29.07.2021 & 30.07.2021 and submitted inspection report on 10.08.2021 to the Hon'ble NGT (SZ), Chennai .

WHEREAS vide reference 9th cited, the Hon'ble NGT heard the case on 11.08.2021 and directed the Board to take necessary action.

WHEREAS vide reference 10th cited, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representatives of the Edible oil units and EE RO Nellore attended the meeting through VC. The representatives attended the meeting and could not propose the permanent water source to cater requirement of edible oil industries, despite of ample opportunity and time. Further, they could not able to explain the reasons for delay in repairing of common roads to villages and also reported progress of other conditions.

After detailed discussions the committee recommended that the edible oil units shall pay the Environmental Compensation as recommended by the NGT Committee, shall comply with all recommendations of the Committee and also to come up with detailed time bound action plan on utilization of surface water. The committee observed that the industries were given several opportunities for compliance ,and the committee by the NGT after considering the objections have inspected the industries again and finally recommended levying EC and to issue directions. Thus, having already given ample opportunity, the EAC committee recommended to issue following directions and to levy Environmental Compensation as recommended by the NGT Committee. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. **The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement from government authorized sources only.**
2. **The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose the waste within 90 days from date of generation and shall comply with other provisions of HWM Rules, 2016 for transportation and disposal.**
3. **The industry shall not discharge treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.**
4. **The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of disposal.**
5. **The industry shall maintain test results for mineral oil in v/v% in the crude palm & sunflower oil procuring from indigenous sources and from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept.,/ regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.**
6. **The industry shall provide online AAQ monitoring station to continuously monitor PM10, SO2 & other critical pollutants in the upward and cross wind directions at surrounding villages, in network with other edible oil industries**
7. **The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.**
8. **The committee observed fly ash dumped towards North side of M/s . Emami Agrotech Limited. All the 7 nos of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence.**
9. **The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s. Adani Wilmar Units shall collectively construct new concrete roads as part of CSR activity.**
10. **The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt**

in public lands.

11. The industry shall ensure that proper segregation of various types of hazardous wastes and shall provide with leachate collection system and to route the run-off / leachate to ETP for treatment.

12. The industry shall ensure that the storm water drainage system as below:

- i. Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.
- ii. The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days.
- iii. There shall not be any entry of contaminated wastewater into the storm water drains.

13. The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 23.09.2021.

Sd/-

**VIJAY KUMAR GSRKR IAS
SECRETARY TO GOVERNMENT**

To

**M/s. Adani Wilmar Limited (Unit -I),
(formerly M/s. Krishnapatnam Oils & Fats Pvt. Ltd.),
Sy.No.292,317, Pantapalem (V) (Epur 1B),
Muthukur (M), SPS Nellore Distric**

// T.C.F.B.O. //

M. Rajshree
27/9/21
**SENIOR ENVIRONMENTAL ENGINEER
UH-II**



To,
Sri Vijay Kumar GSRKR, I.A.S.,
Member Secretary,
Andhra Pradesh Pollution Control Board,
D.No-33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari street, Kasturibaipet, Vijayawada - 521010
Email: membersecy@appcb.gov.in

12th October, 2021

Respected Sir,

Subject: Seeking for the operation of the Order No. 149/APPCB/UH-II/TF/NLR/2018 dated 23/09/2021 to be kept in abeyance pending disposal of O.A. No. 221/2015 pending on the file of the Hon'ble National Green Tribunal, South Bench.

- Reference:**
1. Consent For Operation Order issued in favour of M/s. Adani Wilmar (Unit-I) on 23/04/2021 valid till 31/03/2026.
 2. Original Application No. 221 of 2015 filed by Ms. Isanaka Vedavathi before the Hon'ble National Green Tribunal, Chennai
 3. Order No.149/APPCB/UH-II/TF/NLR-2020-1813 dated 17.1.2020.
 4. Reply of M/s. Adani Wilmar Limited (Unit- I) with respect to aforesaid Letter dated 3rd March, 2020 sent via Email.
 5. Order dated 16/03/2020 passed by Hon'ble National Green Tribunal, Chennai in OA/221/2015.
 6. Task Force meeting Agenda dated 9th September 2020- Meeting with all Industries.
 7. Letter dated 09th October, 2020 M/s. Adani Wilmar Limited (Unit- I) replying to non-compliance highlighted in aforesaid Letter with respect to Task Force Meeting.
 8. Order No.149/APPCB/UH-II/TF/NLR/2019 dated 28.09.2020.
 9. Reply of M/s. Adani Wilmar Limited (Unit- I) dated 13th October, 2020 with respect to aforesaid order and also raising issue of illegal revocation of Bank Guarantee without giving any opportunity of hearing.
 10. Joint Committee Inspection on 13.10.2020 and 14.10.2020.
 11. Compliance Report of M/s. Adani Wilmar Limited (Unit -I) submitted to Smt. Mahima.T.Gowda, Scientist, Member, Joint Committee sent on 15/10/2021 via email.
 12. Joint Committee Report dated 01/12/2020.
 13. Reply dated 29/01/2021 of M/s. Adani Wilmar Limited (Unit-I) to Joint Committee Report dated 01/12/2020
 14. Order dated 03/02/2021 passed by the Hon'ble National Green Tribunal, Chennai in OA/221/2015
 15. Joint Committee Report dated 10/08/2021
 16. Order dated 16/09/2021 passed by the Hon'ble National Green Tribunal, Chennai in OA/221/2015
 17. Order No. 149/APPCB/UH-II/TF/NLR/2018 dated 23/09/2021, a copy of which was received by email on 29/09/2021.

Adani Wilmar Ltd
Survey No 292 & 317
Village Pantapalem (Epuru1B)
Sripottisriramulu, Nellore 524 323
Andhra Pradesh, India
CIN: U15146GJ1999PLC035320

Tel +91 88860 60270/271
Fax +91 40 6666 1850
www.adaniwilmar.com



1. This has reference to the directions dated 23/09/2021 (cited at Ref. 17) ('Directions') issued by the Andhra Pradesh Pollution Control Board ('APPCB/You'), a copy of which was issued on 29/09/2021 to M/s. Adani Wilmar Limited (Unit- I) (hereinafter referred to as 'Unit'/'Company') vide email id: ronlr-ee1@appcb.gov.in belonging to Sri Ch. Rajasekhar, Environmental Engineer, A.P. Pollution Control Board, Regional Office, A. P. Pollution Control Board, 1st Floor, A P S F C Building, A K Nagar Nellore – 524 004.
2. The Directions dated 23/09/2021 signed by your good office had directed the Unit to fulfil certain compliances under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 ('Air Pollution Act') and Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 ('Water Pollution Act'). The Unit has replied in detail to the Joint Committee Report dated 01.12.2020 (in Reply/Objections dt. 29.01.2021). It is submitted that Unit has replied to various directions issued by APPCB and have regularly updated the APPCB about the same. The submissions and replies by Unit in reference stated above be treated as part of this reply, to the extent as may be applicable.

Directions dated 23.09.2021 was received only on 29.09.2021

3. The Directions dated 23/09/2021 had issued various directions for the Unit, effective from 23.09.2021. However, the Directions was received by the Unit only on 29.09.2021, under E-mail dated 29/09/2021 as mentioned above.
4. The Directions dated 23.09.2021 (received on 29.09.2021) had issued certain directions to the Unit to fulfil certain compliances, which are already under consideration before the Hon'ble NGT in O.A. 221 of 2015.
5. In addition to and without prejudice to the above, the Directions dated 23.09.2021 is a culmination of proceedings initiated by Ms. Isanaka Vedavathi by way of OA. No. 221/2015 (cited at Ref. 2 above) which is pending on the file of the Hon'ble National Green Tribunal, South ('Tribunal'/'NGT') as on date. **The OA 221 of 2015 is scheduled for hearing on 18.10.2021.** It needs to be submitted that OA 221 of 2015 had raised main issue of discharge of water outside the factory against all Industries, but both the Joint Committee Report of December 2021 and August 2021 had clearly mentioned that during the inspection, the committee did not observe any discharge of effluent into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.
6. The Unit has been arrayed as the 05th Respondent and has been diligently contesting the proceedings by way of pleadings, documents, written submissions, objections etc., As on date, the OA No.221 of 2015 is pending adjudication before the Hon'ble NGT.

Specific response to Directions issued under the Order

7. The Unit has been regularly filing the status of its compliance with respect to all the directions and instructions given during physical inspections conducted at the unit by APPCB and the Joint Committee. The Unit has never received any revert to any of its aforesaid status reports filed by it. It is hence prayed that no further steps may be taken pursuant to the Order dated 23.09.2021, without giving an opportunity of personal hearing to the Unit.

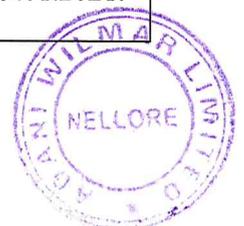


8. As far as the environmental obligations are concerned, the Unit has always remained compliant. In addition to filing its response to the Joint Committee Report, the Unit has been constantly updating APPCB regarding its compliance status. The Unit makes the following statements in respect of the Directions issued by your good office in the Order dt. 23.09.2021:

	Directions	Compliance status	References in reply filed in Joint Committee Report
1	The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement from government authorized sources only.	<ul style="list-style-type: none"> ▪ That it is also acknowledged in Joint Committee reports that the available ground water resources are not sufficient to meet the industrial water requirements. It was submitted to Hon'ble NGT to direct the Andhra Pradesh Industrial Infrastructure Corporation (APIIC) and Department of Industries, Nellore to provide water supply to the industries. There are seven edible oil industries operating in Muthukur village, Krishnapatnam. This was common point for all industries. ▪ Recently, all Industries got the Permission letter from Nellore Municipal Corporation for drawing the water through the pipeline. Since laying pipeline will take time, industry propose to take water by tankers from Nellore till completion of proposed pipeline. All industries are working on this proposal to start to get the water by tankers on priority from Municipality. Parallely, the industries are also exploring other alternatives as suggested in joint committee report. A letter to that effect is also submitted by Krishnapatnam Edible Oil Association (A copy of Letters from Nellore Municipal Corporation and Krishnapatnam Edible Oils Refiner's Association are enclosed as Annexures-A and B respectively). 	Paragraphs 4 & 7(a) of our objections dated 29.01.2021.



2	The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose the waste within 90 days from date of generation and shall comply with other provisions of HWM Rules, 2016 for transportation and disposal.	<ul style="list-style-type: none"> ▪ The Unit has always been compliant and will continue to comply. This was common point for all industries. 	Paragraph 7 (b) of our objections dated 29.01.2021.
3	The industry shall not discharge treated/ untreated effluents into the Budhakuva drain, Pantapalem irrigation channel or into land outside the industry premises.	<ul style="list-style-type: none"> ▪ The Unit has always been compliant and will continue to comply. ▪ At page 23 of Joint Committee Report dated 10th August, 2021, it is specifically stated in para.4, at Cl. IX-Conclusions that, during the inspection, the committee did not observe any discharge of effluent into the Budhakuva drain, Pantapalem irrigation channel or into land outside the industry premises. This was common point for all industries. 	Paragraphs 5 & 7(c) of our objections dated 29.01.2021.
4	The industry shall maintain proper records for fullers earth (by-product) generated, and oil recovered from the ETP and its mode of disposal.	<ul style="list-style-type: none"> ▪ The Unit has always been compliant and will continue to comply. This was common point for all industries. 	Paragraph 7 (d) of our objections dated 29.01.2021.
5	The industry shall maintain test results for mineral oil in v/v% in the crude palm & sunflower oil procuring from indigenous sources and <i>from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept./ regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.</i>	This was common point for all industries. The Unit has always been compliant. This point in highlight was raised for the first time in this direction and Unit will submit the report to APPCB as mentioned.	Paragraph 7 (e) of our objections dated 29.01.2021
6	The industry shall provide online AAQ monitoring station to continuously monitor PM10, SO2 & other critical pollutants in the	<ul style="list-style-type: none"> ▪ This was common point for all industries. 	Paragraph 7 (g) of our objections dated 29.01.2021.



	upward and cross wind directions at surrounding villages, in network with other edible oil industries.	<ul style="list-style-type: none"> ▪ This is completely new point which was never raised in earlier reports submitted by Joint Committee nor in any of directions issued earlier. Unit shall be given some time to ensure compliance. ▪ As per Joint Committee reports of December, 2020, it was observed that the Unit has installed online emission monitor system to measure SPM and is connected to APPCB server. 	
7	The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.	<ul style="list-style-type: none"> ▪ The Unit has always been compliant and will continue to comply. ▪ This was common point for all industries. ▪ As per Joint Committee reports of December, 2020, it was observed that the Unit has installed online emission monitor system to measure SPM and is connected to APPCB server. 	Paragraph 7 (g) of our objections dated 29.01.2021
8	The committee observed fly ash dumped towards North side of M/s. Emami Agrotech Limited. All the 7 no's of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence.	<ul style="list-style-type: none"> • This was common point for all industries. There were no specific allegations against the Unit. ▪ All industries have agreed to fill clay/ sand on the Ash lying on <i>northeastern</i> direction on private land, for the benefit of society and as part of their social responsibility. (A copy of Letters of Krishnapatnam Edible Oils Refiner's Association is enclosed as Annexure-B). 	Paragraphs 3 & 7 (f) of our objections dated 29.01.2021.
9	The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s Adani Wilmar Units shall collectively construct new concrete roads as part of CSR activity.	This point is related to Adani Wilmar Unit 2 /EMAMI /GEMINI, Adani Wilmar Unit-I is on the Port Highway Road and this compliance not related to Adani Wilmar Unit-I.	
10	The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the	<ul style="list-style-type: none"> ▪ The Unit has always been compliant and will continue to 	Paragraph 7 (i) of our objections dated 29.01.2021



	33/ of total area is covered with green belt. In addition, as part of CSR activity the units can take up compensatory green belt in public land.		
11	The Industry shall ensure that proper segregation of various types of hazardous wastes and shall provide with leachate collection system and to route the run-off/leachate to ETP for treatment.	▪ The Unit has always been compliant and will continue to comply.	
12	The Industry shall ensure that the storm water drainage systems below:	We are maintaining. In the Joint Committee Report of December 2020, the Committee has observed that M/s Adani Wilmar Unit-I, has proper effluent conveyance system/ pipelines to transfer effluent from production blocks to effluent treatment plant. (At Page.40- Conclusions).	
	Entire effluent, including floor washings, spillages etc., shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.	We are maintaining.	
	The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days	This is the new point (with respect to flushing of storm water for the first 15 minutes) raised for first time. Unit is already complying with this requirement. Unit shall furnish implementation plan to the Board.	
	There shall not be any entry of contaminated wastewater into the storm water drains.	We are maintaining	
13	The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports date 1.12.2020.	Unit shall comply with all direction issued by APPCB.	

9. Without prejudice to the generality of the foregoing paragraphs, the Unit reserves its right to respond in greater detail to each direction contained in the Directions dated 23.09.2021.

10. It is prayed that the Order No. 149/APPQB/UH-II/TF/NLR/2018 dated 23/09/2021 may be kept in abeyance pending final determination of the O.A. 221 of 2015 especially with respect to common non-compliances of all industries highlighted in the Joint Committee Reports, failing which irreparable





harm and prejudice would be caused to the Unit as the unit has always stood in compliance with the extant laws and requirements.

11. It is therefore sought that, the operation of the captioned Directions dated 23.09.2021 issued by APPCB may be kept in abeyance pending final determination of O.A 221 of 2015 in the interest of justice and equity.

Sincerely,

For Adani Wilmar Limited (Unit-I)

Authorised Signatory

Copy To

- a) Sri A.K.Parida I.A.S(Retd),
Chairman,
Andhra Pradesh Pollution Control Board,
D.No-33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari street, Kasturibaipet, Vijayawada - 521010
Email: chairman@appcb.gov.in
- a
- b) Sri N.V.Bhaskar Rao, Joint Chief Environmental Engineer,
A.P. Pollution Control Board,
Zonal Office, Plot No. 41,
Gurunanak Road, Opp. State Bank of Hyderabad,
Sri Kanakadurga Officer's Colony, Vijayawada – 520 008.
Email: zovja-jcee@appcb.gov.in
- c) Sri Ch.Rajasekhar, Environmental Engineer
A.P. Pollution Control Board, Regional Office,
A. P. Pollution Control Board, 1st Floor, A P S F C Building,
A K Nagar Nellore – 524 004
Email: ronlr-ee1@appcb.gov.in

NELLORE MUNICIPAL CORPORATION

From
Sri.K.Dinesh Kumar,I.A.S,
Commissioner
Municipal Corporation,
Nellore.

To
The General Manager,
Aadaani Willmar Unit - I,
Muthukur,
SPSR Nellore District.

Roc No: 54-4/MAE/NMC/2020-21 Dt: .07.2021

- Sub:** Nellore Municipal Corporation - Water Supply - Permission to obtain potable water from Sundaraiah Colony ELSR through tankers - Accorded - Regarding.
- Ref:** Review meeting held in the chambers of Commissioner, Nellore Municipal Corporation on 29.01.2021

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It is to inform that, during the review meeting held in the reference cited, you have requested this office to provide potable water for operating the refineries, for running boilers, cooling the towers top-up, gardening and drinking purposes of your industry located in Pantapalem Panchayathy.

This office after comprehensive study accepted in principle to provide the water as required and in compliance with the rates stipulated in the by-laws of Nellore Municipal Corporation and on par with the G.O.MS.No: 159 Dt: 17.05.2018 by MA&UD department i.e Rs.60/- per Kilo Litre.

During the review meeting, the group of companies situated in Pantapalem Panchayathy have agreed to bare the cost for laying of pipe line from the existing source under the supervision of Nellore Municipal Corporation authorities.

Since, the laying of pipeline will take time, permission is here by accorded to draw the required water from Sundaraiah Colony ELSR, which shall be transported to the end point by making your own filling and transportation arrangements. The concerned parties shall ensure that the premises is maintained upto the satisfaction of Nellore Municipal Corporation. Nellore Municipal Corporation reserves the right to revoke the permission to supply of water. The concerned companies shall pay advance for 30 days, only after settling for 30 days, NMC provides water for the next period.

Your's Faithfully,

Commissioner

Nellore Municipal Corporation

Signed by Kothamasu
Dinesh Kumar I A S
Date: 23-07-2021 12:40:06
Reason: Approved

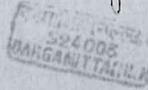
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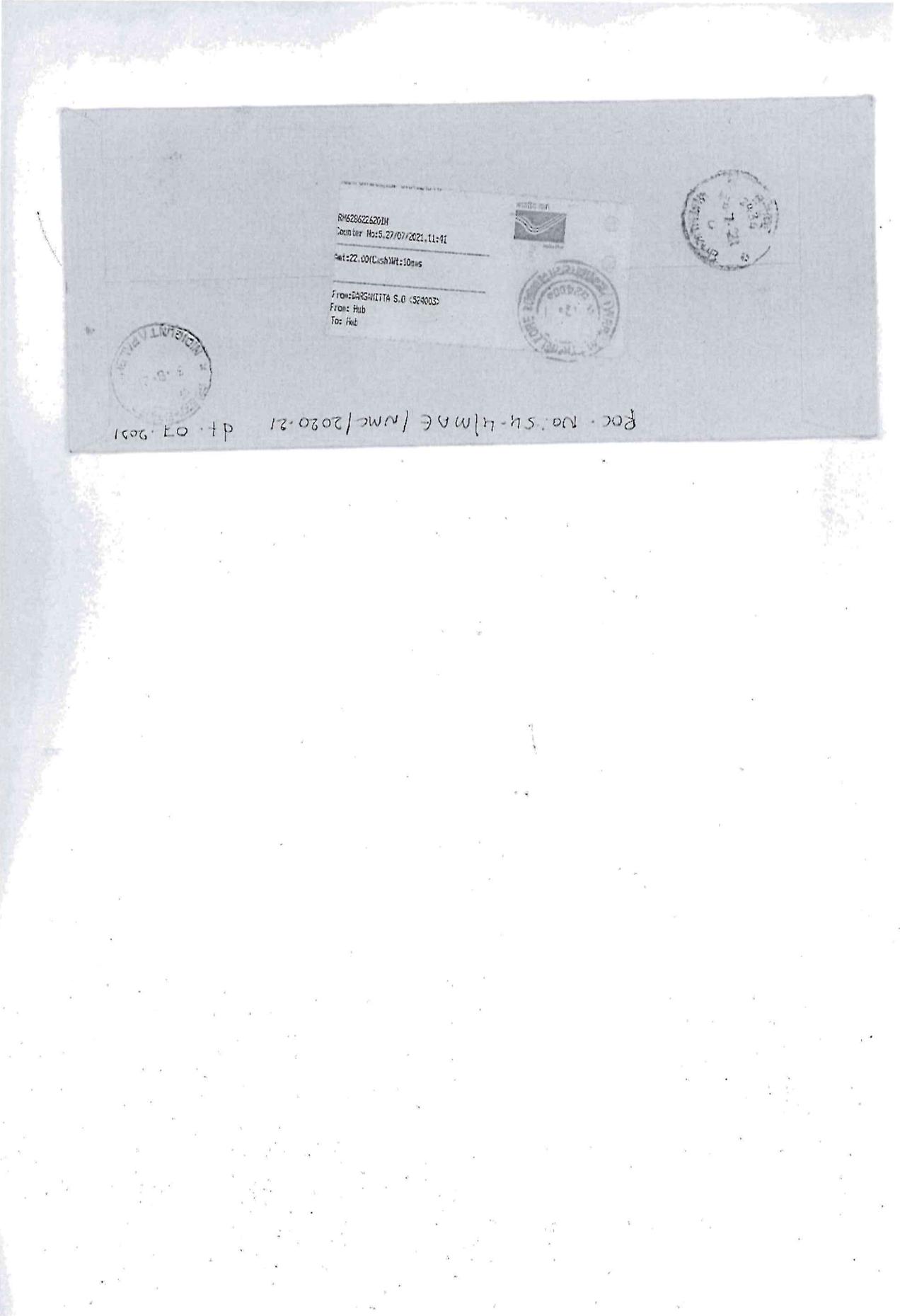
To. The General manager,
Aadani Wilmar Unit - I
MCHILUKU,
SPSR Nellore District.



Redirected to
Pantapalem

Sms 3/1/20
for 8/1/20
BD





RN6286226201H
Counter No: 5, 27/07/2021, 11:41
Net: 22,00 (Cash) RT: 10ms



From: PARSAMITTA S.D (524003)
From: Hub
To: Hub



PCC - No. 54-4/MHE / NMC / 2020-21 dt. 07. 2021

Krishnapatnam Edible Oils Refiners Association

203, Diamond House, Behind Topaz Building, Panjagurta, Hyderabad - 500082, Telangana
(Regn. No. 1020 / 2014)

To
Ms. Mahima-T, Scientist-D
Central Pollution Control Board, Regional Directorate,
Chennai (Joint Committee Member)

Date: 7th August, 2021

Sub: Regarding inspection visits with reference to OA No.221/2015 pending before NGT, Southern bench, Chennai.

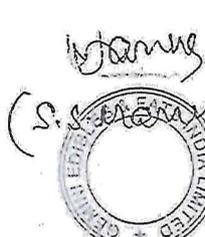
Dear Madam,

Reference is made to your recent visit to factories situated in Krishnapatnam which are part of association. We wish to submit that during the visit and in joint committee report dated 01.12.2020 certain common issues related to all edible oil industries were raised. We wish to submit our proposal with respect to same. As per NGT Order, joint committee has been vested with mandate to visit and inspect the factory sites in question. In continuation the site of various factories was visited between 29th July, 2021 to 30th July, 2021 and various suggestions were made by your goodself in joint meeting held at M/s Gemini. Post your visit, the industry associations have decided and mutually agreed to take below measures to resolve the issues stated in the joint committee report.

Sl.No.	Common issue raised in joint committee report	Proposed resolution
1	Issue related to drawl of water from tankers and ground water. Industries shall plan for permanent solution and get approvals and water from that source.	Recently, all Industries got the Permission letter from Nellore Municipality for drawing the water through the pipeline. Since laying pipeline will take time, industry propose to take water by tankers from Nellore till completion of proposed pipeline. All industries are working on this proposal to start to get the water by tankers on priority from Municipality. Parallely, the industries are also exploring other alternatives as suggested in joint committee report.
2	Issue of Fly Ash lying on northeastern direction of M/s Emami Agrotech Ltd in public land adjacent to M/s Gemini Edible Oils and M/s Emami Agrotech Ltd.	All industries have agreed to fill clay/ sand on the Ash dumped next to Emami Agrotech, for the benefit of society and as part of their social responsibility. <i>Note: Industry is selling ash only to authorised vendors and are not aware of the source of ash deposited on public land.</i>

Therefore, in view of the above for the two points it is requested to please consider aforesaid proposal.

()
Name:
Designation:
FOR KRISHNAPATNAM EDIBLE OILS REFINER'S ASSOCIATION



No. 040-67357888, 9701111125, E-Mail: keorassociation@gmail.com



BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL (SOUTH ZONE)

CHENNAI

O.A. No. 221 of 2015 (SZ)

Isanaka Vedavathi

... Applicant

Versus

Union of India

And others

... Respondents

**ADDITIONAL TYPED SET OF
DOCUMENTS FILED BY THE
FIFTH RESPONDENT**

M/s. C. Seethapathy (1237/94),
A. Umasankar (311/98),
Gautam S.Raman (1583/13),

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RESPONDENT**

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